



CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2959/2002

~~ This the 1st day of August, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Smt. Sunita Devi  
widow of late Sh. Shital Prasad,  
(Formerly Group 'D' employee - Washerman),  
Military Hospital,  
Agra Cantt.

Resident of:

H.No. 699, Sadar Bazar,  
Agra (U.P.)

2. Anil Kumar,  
S/o late Sh. Shital Prasad  
Ex. Civilian Group 'D' employee (Washerman),  
Military Hospital,  
Agra Cantt.

Residential Address:

As that of his mother.

(By Advocate: Sh. D.N.Sharma)

Versus

1. Union of India through  
The Secretary to the Govt. of India  
Ministry of Defence,  
South Block,  
New Delhi.
2. The Director General of Medical Services (Army),  
(DGMS-3(B)), Adjutant General's Branch,  
Army Headquarters, 'L' Block,  
New Delhi-110001.
3. The Commandant,  
Military Hospital,  
Agra Cantt.

(By Advocate: Mrs. P.K.Gupta)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Heard learned counsel for the parties.

2. Applicant has filed this OA seeking appointment on  
compassionate grounds. Applicants states that the deceased at  
the time of his death has left his family comprising of 5

members, i.e., 2 sons, 2 daughters and a widow and their income is less than Rs.1767.20 p.m. and family is in dire penury condition. As per the instructions of the DOPT applicant is entitled to be considered for appointment on compassionate grounds.

3. Respondents in their reply also stated that earlier twice Board meeting was held but applicant could not be offered a job, since vacancies are not available. However, Board is meeting again in a shortwhile and case of applicant shall be placed before the Board again.

4. Keeping in view the same, I think OA can be allowed to the extent that the respondents shall consider the case of the applicant for appointment on compassionate grounds in the next Board meeting which may be held as early as possible as per relevant instructions on the subject. Applicant shall be informed accordingly. If any grievance survives thereafter applicant is at liberty to agitate it afresh.

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( KULDIP SINGH )  
Member (J)

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